RE COVERAGE OF PROCEEDINGS OF THE HOUSE BY ALL INDIA RADIO

SHRI BHUPESH GUPTA (West Bengal): Sir, before you leave, want to made a submission. One minute. I want to make a submission.

MR. CHAIRMAN: One minute, yes

SHRI BHUPESH GUPTA: I want to make one submission, Sir, in the interest of the House. It is for you only to consider. Sir, we find that the coverage of the proceedings of your House, over which you preside ...

MR. CHATRMAN: Is poor in the newspapers?

SHRI BHUPESH GUPTA: ... by All India Radio is most objectionable. It is just propaganda. Not that the Opposition is totally blacked out; I am not saying it. Sir, when the proceedings of the House are reported ...

MR. CHAIRMAN: I understand it. Do you want a live cast?

SHRI BHUPESH GUPTA: I don't

MR. CHAIRMAN: Do you what it will do? It will ruin all the radio sets.

SHRI BHUPESH GUPTA: I do not want a live cast. I want your guidance. It should be objective. Otherwise only the Government version will bc given and the other version will be distorted, garbled.

MR. CHAIRMAN: I will look into it.

श्री सत्यदाल मलिक (उत्तर प्रदेश): सभापति जीं, एक प्रिविलेज मोशन श्रौर दुसरा कनवेंगन का ने। टिस दिया है . . .

[Mr. Deputy Chairman in the Chair]

DEPUTY CHAIRMAN: Now we take up further discussion on the Assam Budget and the Assam Appropriation Bill

श्री सत्यपाल मलिक : उपसभापति जी, मैंने दो नोटिस एक प्रिविलेज मोशन कृषि

मंत्री के खिलाफ ग्रौर दूसरा कनवेंशन तोड़ने का नोटिस दिया हम्राहै । यह तीन दिन से पड़ा हुआ है। मान्यवर, म्रापको सभापति जी से निवेदन करना चाहिये कि जाने से पहले बोल कर जाएं कि इस बारे में क्या होने वाला है।

MR. DEPUTY CHAIRMAN: They are under consideration. Now, J. K. Jain.

SHRI KRISHNA CHANDRA PANT (Uttar Pradesh): What about Calling Attention?

MR. DEPUTY CHAIRMAN: It will be taken up after this business is over.

SHRI KRISHNA CHANDRA PANT: Why?

MR. DEPUTY CHAIRMAN: was agreed to by the House yesterday.

SHRI ERA SEZHIYAN Nadu): If there has been a decision of the House, why has the Order Paper not indicated it?

MR. DEPUTY CHAIRMAN: Sezhiyan, you see, at the end of the Order Paper it is written "To be taken up immediately after the disposal of item No. 1 under the heading 'Legislative Business'." It is written on the Order Paper.

Yes, Mr. Jain, please start.

- (I) THE BUDGET (ASSAM) 1980-81—GENERAL DISCUSSION— Contd.
- (II) THE ASSAM APPROPRIATION (No. 2) BILL 1980.—Contd.

श्री जे॰ के॰ जैन (मध्य प्रदेश): उप-सभापति जी, स्राज सारे देश की नजरे असम के ग्रांदोलन के ऊपर लगी हुई हैं। एक तरफ जहां भारत सरकार इस मामले पर बड़ी चितित है ग्रौर चितित होना स्वाभाविकः भी है, इस ग्रांदोलन का किस तरह से निपटारा हो उसके ऊपर

श्रिंग जे ० के ० जैन] जबर्दस्त प्रयास चल रहा है ग्रौर दूसरी भीर मुझें यह कहते हुए खेद है कि हमारे विरोधी दल के कुछ सदस्य ग्रसम समस्या का राजनीतिक लाभ चाहते हैं, मुझे याद आ रहा है और मुझे यह कहते हुए दु:ख हो रहा है कि ये लोग यही कर रहे हैं कि जिस तरह से किसी का घर जलता हो तो कुछ हाथ तापने और अपनी ठंड मिटाने के लिए पहुंच जाते हैं। हमारे विरोधी दलों का रवैया ग्रासाम ग्रान्दोलन के मामले बिलकुल उसी तरह का नजर आ रहा है श्रौर श्राज सारा देश इन वि धी दलों को धिक्कार रहा है ग्रगर इनके कारनामों पर थू-थू कर रहा है। उपसभापति महोदय, मैं श्रापके माध्यम से इस सदन को यह बताना चाहता हं कि ग्रासाम हमारे देश का ग्रभिन्न ग्रंग है ग्रीर इन विरोधी दलों के जो मनसूबे हैं स्रीर जिस तरह से ये भारत को स्रीर हमारी सरकार को कमजोर करना चाहते हैं श्रौर श्रासाम में ये लोग जिस तरह से डिस्टरबेंसेज को बढ़ावा दे रहे हैं, ये मनसूबे इनके कभी पूरे नही होंगे। यह कहते हुए मुझे जरा भी संकोच नहीं है कि इन लोगों की सांठ-गांठ चीन श्रौर पाकिस्तान के साथ पूरी तरह से है। जब ग्रासाम के लोग बातचीत के लिए यहां स्राते हैं, स्रान्दोलनकारी यहां पर बातचीत करने के लिए आते हैं तो आसाम की समस्या पर समझौता करके जाते हैं, लेकिन इसके पीछे क्या राज है कि जब ये लोग म्रासाम वापस पहुंचते हैं तो उनके बयान बदल जाते हैं। इसलिए मैं बिल्कुल विश्वास के साथ यह कह सकता हं कि वहां पहुंच कर यही विरोधी दल लोग उन लोगों को भडकाते हैं। ये विरोधी दलों के लोग कौन हैं ? मेरी यह मांग है कि इनको एक्सपोज किया जाये क्योंकि इन लोगों की साठ-गांठ चीन ग्रौर पाकिस्तान के साथ है। ये लोग भ्रवश्य ही चीन ग्रौर पाकिस्तान के गुर्शे हैं। ये लोग अवश्य ही चीन और पाकिस्तान के दलाल हैं

मैं सरकार से यह निबेदन करूंगा कि इन लोगों के प्रति कड़ा रवैया ग्रपनाया जाये क्योंकि ग्रासाम को श्रगर किसी प्रकार का न्दसान पहुंचता है तो उसमें इन लोगों का हाथ है । ये लोग देशद्रोही कहलायेंगे । मैं यह जानना चाहता हूं कि क्या इन विरोधी दलों के लोगों ने ग्राज तक इस चीज को कन्डैम किया है कि ग्रासाम से जो ऋड की स^एलाई लाइन रुकी हुई है वह न रोकी जाये वहां पर जो धरना दिया जा रहा वह न दिया जायें ? इस बात से यह साफ जाहिर होता है कि ये लोग देश को पैरेलाइज करना चाहते हैं, देश की एक्टी-विटीज को खत्म करना चाहते हैं एक ग्रोर जहां ईरान ग्रौर इराक के भ्रन्दर इतनी जबर्दस्त घमासान लडाई चल रही है कि जिसके कारण ऋड की समस्या बनी हुई है, दूसरी ग्रोर ये लोग ग्रासाम के ग्रन्दर इस ग्रान्दोलन को इसलिए बढ़ावा दे रहे हैं कि वहा से जो ऋड मिलता है वह न मिले। हमारे देश को ईरान श्रौर इराक जो ऋड मिलता था लड़ाई की वजह से उसके मिलने में परेशानी हो रही है। इन लोगों के ग्रन्दर पाप की भावना है, इसीलिए ये लोग ऐसे काम कर रहे हैं । हमारे कुशल मंत्री श्री सेठी ने पहले ही कूड का इंतजाम कर दिया है श्रीर ऋड की सप्लाई उन्होंने दूसरे मुल्कों से मुहैय्या कराई है। इसीलिए श्राज ये लोग इस बात से चिढ़े बैठे हैं। एक स्रोर भारत सरकार इतनी जागरूक होकर, इतनी सजग होकर ऋड समस्या को सोल्व कर रही है, वहां दूसरी ग्रोर विरोधी दलों के लोग ग्रासाम में इस प्रकार की धाधंलेबाजी करना चाहते हैं । ग्रासाम का मामला बड़ा गम्भीर है। यदि म्रासाम की समस्या के साथ इन लोगों ने किसी प्रकार का खिलवाड़ किया तो हमारे देश के ऊपर बहत बडी

न कर सके ।

श्री ग्रश्विनी कुमार (बिहार) : उपसभापति महोदय, मै स्रापका स्रौर संसदीय कार्य मंत्री का श्राभार मानता हं कि ग्रासाम की इस महत्वपूर्ण समस्या को देखते हुए ग्रापने बहस के लिए समय बढाया ग्रौर सब लोगों को ग्रपने विचार व्यक्त करने का मौका दिया । बजट पेश किया गया है ग्रासाम का बजट से स्पष्ट होता है कि ग्रासाम की श्राज तक श्रार्थिक दुष्टि से श्रत्यन्त उपेक्षा हई है भ्रौर भ्राज जो उसके लिए धन दिया गया है वह ग्रत्यन्त कम है। वहां पर जो भी डेवलपमेंट का काम होना चाहिए था वह बहुत ग्रपेक्षित रहा है । इतना उपेक्षित रहा है कि पिछले दो वर्ष ही पांच नई लाइन वहां के लिए सेंक्शन की गई ग्रीर उसके पूर्व कोई लाइन वहां नहीं थी । पिछले दो वर्ष पूर्व ही दिल्ली से सीधी गाडी चालू की गई है, उससे पूर्व दिल्ली से श्रासाम के लिए कोई सीधी गाड़ी नहीं

थी । इतना ही नहीं स्रासाम के लोगों की भावना बन गई है कि वे उपेक्षित है । वहां पर ब्रहमपूत्र ग्रौर उनकी सहायक नदियां हैं जिनमें देश का एक तिहाई पानी स्राता है । इस पानी का उपयोग वहां पर हाईडल प्रोजेक्ट बनाने के काम में ग्रा सकता था. मगर उसकी उपेक्षा हुई है। उसको डेवलप करने के लिए, उसको ग्रागे लाने के लिए. बिजली पैदा करने के लिए बांध बनाने की स्रोर स्रभी तक समुचित ध्यान नहीं दिया जा सका है । तीन डैम बन जाने से वहां पर हजारों मेगा-षाट बिजली पैदा हो सकती है, परन्तू इस बजट में उसका कोई प्रावधान नहीं है। इस प्रकार से भ्रासाम से लोगों के मन में यह धारणा बन गई है कि दिल्ली हम से बहुत दूर है ग्रौर दिल्ली हमारी उपेक्षा करती है । इतना ही नहीं इसके पीछे उसका पिछला इतिहास भी है। श्रीमन, श्रापको याद होगा ग्रौर माननीय सदस्यों का भी याद होगा कि जब ननमती रिफाइनरी का प्रश्न श्राया तो ग्रासाम के लोगों को ग्रान्दोलन करना पड़ा । भ्रान्दोलन होने के बाद वहां पर रिफाइनरी बनी, श्रन्यथा, वहां के लोगों के मन में यह भावना है कि वह रिफाइनरी वहां न होती । श्राज भी स्रासाम के लोग कहते है तथा यह उनकी धारणा बन गई है कि ब्रह्मपुत्र पर पुल बनाने के बारे में ग्रगर ग्रान्दोलन न किया होता तो वहां ब्रह्मपुत्र पर पुल न बना होता। वहां के जो मेचुरल रिसासेर्ज हैं, कोयला है, लाइम-स्टोन है, इसको देखते हुए वहां का जितना डेवलपमेंट होना चाहिए था, जिसको स्रागे लाने के लिए जो काम होना चाहिए था वह ग्राज तक नहीं हो पाया है ग्रीर इस कारण से ग्राज वहां पर यह भावना व्याप्त है वे बहुत उपेक्षित है । इस बजट से भी उन के लिए उपेक्षा की भावना स्पष्ट होती है।

श्री अधिवनी कुमार]

दूसरा प्रक्त यह है कि म्राज जो वहां पर समस्या बन गई है उसके पीछे भी उसका एक इतिहास है जिस इतिहास से मेरा अनुमान है कि सभी माननीय सदस्य परिचित होंगे । उपसभापति महोदय, ग्रासाम में, पहले जो पूर्वी बंगाल था जो ग्राज बंगला देण हो गया है, उससे सतत लोगो का ग्राना वना रहा है ग्रीर 1947 के बाद मे बहत बड़ी संख्या में लोग वहां ग्राये है। 1961-71 के बीच मे वहां की जन-संख्या 34 प्रतिशत बढी है ग्रौर जो मेरे पाम स्रांकड़े मौजूद है जसके स्रनुसार पाकिस्तान की जनसंख्या 1951-61 के बीच में 23.7 प्रतिशत बढ़ी, जब कि पूर्वी बंगाल जो उस समय पाकिस्तान का एक हिस्सा था, उसकी जनसंख्या में केवल 20.9 प्रतिशत की हई । यह सब जानते हैं कि बंगाल में जनमंख्या वृद्धि का जो रेट है, वह पश्चिमी पाकिस्तान से ज्यादा है। तो यह जो 3 प्रतिशत का ग्रन्तर है ये लोग कहां गए । साफ है ये सब बंगाल में ग्राये, ग्रासाम में ग्राये । इस समस्या के प्रति भ्रासाम के लोग बहुत पहले से जागरक हैं ग्रीर हमेशा इसके लिए परेशान रहे हैं ग्रौर इसके लिए ग्रान्दोलन करते रहे है । उस ग्रान्दोलन का परिणाम हम्रा कि 1950 में इमी-ग्रेशन ऐक्ट बना परन्तु 1957 में उसे वापस ले लिया गया । 1961 में श्रान्दोलन हुआ तथा 1964 में एक टाइब्यनल बनाया गया कि जो विदेशी वहां पर भ्रा गये हैं उनको छांटा जाय । परन्त् उसके बाद उस ट्राइब्यूनल को भी समाप्त कर दिया गया । इस प्रकार मे वहां जो जो प्रयास किये गये उसे सरकार हमेशा स्वीकार करती रही है। पूर्वी वंगाल से, बंगला देश से वालों की संख्या बढती रही, इन्पलीट्रेटर्स

श्राते रहे परन्त् उनके लिए जो कदम उठाये जाने चाहिएं थे वे कदम उठे नहीं ग्रौर उनको ऐसा लगता है कि हमारी उपेक्षा हो रही फिर 1971 में वहां पर ग्रान्दोलन हुआ कि यह जो बाहर से स्राने वाले घुसपैटिये है उनको हटाया जाय परन्तु वह भी रोक दना पड़ा बंगला देश की लड़ाई के कारण । इसके कारण जो इन्फ्लीट्रेटर्स थे वे वहां बने रहे ग्रौर इसके कारण ब्रासाम के लोग ब्रौर परेशान हो गए। मार्च, 1978 में मंगलडोई लोक सभा उप-चनाव की घाषणा हुई, वहां मतदाता मुचियां संशोधित की गई स्रोर उसमें देखा गया कि 70 हजार स्राक्षेप साए सौर उनमें 45,000 विदेशी नागरिक पाए गए । एक लोक समा च्नाव क्षेत्र के ग्रन्दर 45 हजार विदेशी नागरिक पाए गए जिसके ऊपर शकधर साहब जो उस समय हमारे चीफ इलेक्शन कमिशनर थे उन्होंने कहा कि समस्या गम्भीर है । कल मेरे मित्र श्री गोस्वामी जी ने भी कहा ग्रौर पढ़ कर बताया । ग्रब यही शकधर साहब सितम्बर 1978 ने वक्तव्य देते हैं ग्रौर बाद में जब चुनाव कराने का समय भ्राया तो उन्होने कहा कि इस समय कोई संशोधन नहीं हो सकता है । इसलिए यह सम्भव नहीं है । परन्तु, इसके खिलाफ ग्रासाम के ग्रन्दर यह भावना जागी कि इसी माला में ग्रगर विदेशी म्राते रहेंगे. मतदाता बनते रहेंगे तो मतदाता बनने का ग्रर्थ यह है कि विधान सभा के सदस्य बन सकते है, लोक सभा सदस्य बन सकते है, राज्य सभा बैठ सकते है । मख्य मंत्री बन सकते हैं ग्रौर सरकार के मंत्री बन सकते हैं। क्या यह सरकार इसको स्वीकार करेगी कि विदेशी नागरिक इस सदन में स्नाएं श्रौर इन स्थानों पर विदेशी नागरिक बैठें । इसके खिलाफ परेशान हो कर

जन म्रान्दोलन हम्रा । इस प्रकार का ग्रान्दोलन शायद भारत के इतिहास में स्रभी तक नहीं हस्रा । पूरे साल भर से सारे ग्रासाम के नागरिक गरीब लेकर पंजीपति तक, विद्यार्थियों लेकर सरकारी कर्मचारियो तक, सब परेशान हैं । मैं ग्रापके माध्यम से सदन यह निवेदन करना चाहूंगा कि युवकों की. जनता की परेशानी की स्रोर स्नाप ध्यान दें। क्यों वे परेशान होते हैं? क्यों सारा सामाज उद्देलित होता है । उनके मन में एक भावना बन गई कि यदि वह विदेशी नागरिक रुके नहीं, उनको मतदाता सूचियों से हटाया नहीं गया तो शायद कुछ वर्षों के बाद स्रासाम के नागरिक ग्रपने ही देश के ग्रन्दर ग्रपने ही प्रान्त के ग्रन्दर विदेशी बन जाएंगे । कहीं वह ऊट ग्रौर ग्ररब वाली न हो कि ऊंट ने थोड़ी सी जगह मांगी भ्रौर धीरे धीरे उस व्यक्ति को भी कैम्प से निकलना पड़ा । ग्रासाम एक ज्वंलत उदाहरण है । ग्रासाम की इतिहास में वीरतापूर्ण भूमिका है । म्रासाम ने 17 बार मुगलो के म्राकमण को हराथा । तो इस सारी भावना को देखते हुए वहा जो इनफिल्ट्रेशन हो रहा है, बंगलादेश से हो रहा है उसको रोकने की व्यवस्था ग्रभी तक पूरी नहीं हो सकी । पिछले सदन के अन्दर गृह मंत्री ने वक्तव्य दिया था कि ग्राज भी इन-फिल्ट्रेगन हो रहा है 13-5-1980 को वहा के जो मुख्य सलाहकार है सरीन साहब, उन्होंने भी स्वीकार किया, मैं **ग्रा**पके सामने पढ़ कर बताना ह्रं

"The Special Adviser to the Governor of Assam, Shri H. C. Sarin, is known for his dynamism and he looks into these complaints swiftly. He has inspired confidence by his AIR broadcast, especially his remark, "I am personally not in fav-

our of having any foreigners in Assam.". He has done well to announce that the border posts being strengthened and six motor boats are being sent immediately to Gauhati to be deployed in rivers there."

6 मोटर बोट्स भेजने की बात कर रहे है । इतना लम्बा चौडा बार्डर है ग्रौर उसके ऊपर केवल 6 मोटर बोट्स से क्या होगा ? क्या सरकार इससे ग्रौर ग्रधिक साधन नहीं दे सकती है । क्या सरकार इनफिल्ट्रेशन रोकने के ग्रौर उपाय नहीं कर सकती है ? मुझे बड़े दुख के साथ कहना पड़ता है कि ग्रासाम के लोगों की भावना है कि आज जो केन्द्र में हमारी सरकार बैठी है जिस दल की सरकार बैठी है पोलिटिकली मोटीवेट हो कर उन्होंने श्राज तक इनिफल्ट्रेशन की ग्रोर से श्रांख बंद रखी । कभी कभी तो लगता है कि शायद उन्होने दढावा भी दिया[.] है । इसकी ग्रोर मै ग्रापका ध्यान खींचना चाहैगा । ग्राज साल भर हो गया पूरा श्रासाम ग्रान्दोलित है कि यह विदेशी नागरिक हटाये जायें । विदेशी नागरिक जो बंगलादेश में बैठे है ग्रान्दोलन के वावजुद ग्राज भी ग्रासाम मे स्ना रहे हैं मै स्नापके माध्यम से माननीय गृह मंत्री जी से जानना चाहंगा कि कौन सी ताकते है इस के श्रन्दर जो उनको बलाने के लिए बढ़ावा दे रही हैं । ग्रभी हमारे किसी मिल ने कहा कि विरोधी दल का चीन **ग्रौर पाकिस्तान से संबंध** होगा । मै **इ**सके ऊपर कुछ नहीं कहता ग्राज जो बंगलादेश से ग्रान्दोलन के बावजूद इनफ्ल्ट्रेटर ग्रा रहे है जबिक उनको लगना चाहिए कि सरकार कभी भी हमको बाहर कर सकती है इसके बावजूद वे ग्रा रहे हैं । इसका स्पष्ट उदाहरण है कुछ ताकतें ग्रासाम में बैठी हैं जो

िती अधिवनी कुमार]

कि पोलिटिकली मोटीवेशन से उनको यहां भ्राने के लिए प्रेरित कर रही हैं। भ्रौर कह रहे है कि कोई तुमको यहां से निकालने का सवाल नही है: उनको म्राक्वासन दिया जा रहा है म्रौर इसी का यह परिणाम है कि क्राज यह समस्या सलझ नही रही है ग्रीर ग्रांदोलन हम्रा है । विद्यार्थियों का म्रांदोलन हम्रा , जवान लोगों ने ग्रान्दोलन किया चंकि उनको भविष्य ग्रन्धकारभय दिखता है कि जब वे बडे होंगे तब शायद उनकी भी वही गति न हो जो बंगाल में रहने वालों की सन 47 में हई थी। इससे परेशान होकर उन्होंने श्रांदोलन किया । परन्तु ग्राज भी जो सरकार उनके साथ चर्चा कर रही है, उस चर्चा में क्या सरकार ईमानदारी से चर्चा कर रही है। यह ईमानदारी की चर्चा है कि नहीं यह सरकार को स्वयं सोचना चाहिए । विद्यार्थी यहां स्राये गृह मंत्री से बातचीत हुई, बहुत कुछ प्वाइंट सुलझ गए, बहुत, सारी समस्यायें समाप्त हो (Time bell rings) गयीं मैं थोड़ा सा समय लेना चाहता हूं, उप-सभापति महोदय ग्रापने मुझे ग्राज पहली बार सदन में बोलने का ग्रवसर दिया है।

श्री उपसभापति : एक दो मिनट ग्रौर म्राप बोल सकते हैं।

श्री शिव चन्द्र झा (बिहार) : इनको 10 मिनट ग्रौर दीजिए।

श्री उपसभापति : 10 मिनट हो गए हैं ग्राप दो मिनट ग्रौर बोल सकते हैं।

श्री प्रश्विनी कुमार : बिहार के लोग श्रासाम से सम्बन्धित हैं इसलिए बिहार के लोगों का श्रधिकार होना चाहिए। इसलिए मै भ्रापसे निवेदन कर रहा हूं। वे विद्यार्थी जब यहां स्राये बातचीत हुई, भिन्न भिन्न वक्तव्य सरकार की ग्रोर से ग्राते हैं, सब तय हो गया, बातचीत के बारे में सूना गया कि कल

सब ठीक हो जाएगा, वक्तव्य दिया गया कि बातचीत समाप्त है, मान ली जायगी, बातचीत के म्रंदर सब महों पर जिन बातों पर सरकार जो कहती है स्ट्डेंट वहां जाकर वापस हो जाते हैं इसलिए ग्रखबार पढ़ने के बाद ऐसा लगता है कि सरकार दो या तीन मतों से बोल रही थी। सरकार का एक भाग बातचीत करना चाहता है ग्रौर दूसरा भाग रिप्रेशन के लिए तैयार हो रहा है। ग्रगर ग्रांदोलन नहीं होगा ग्रीर बारी बारी से एक व्यक्ति सामने लाया जाता है । यह व्यक्ति बातचीत करेगा ग्रीर वह व्यक्ति **ग्रांदोलन का दमन करेगा ग्रौर उस दमन** की दृष्टि से देखा जाय तो दमन से स्राज तक स्रांदोलन नहीं दबा है। मैं सरकार को बताना चाहता हूं कि कोई भी जन-ग्रान्दोलन जिसके पीछे सारा समाज लगा हो उसे पुलिस श्रीर मिलिटरी से नहीं दबाया जा सकता है। उसका परिणाम गम्भीर होगा यह स्राज तक सरकार स्वयं देख चकी है। इसके बाद जो एक बड़ा सुखंद वक्तव्य कल मैने टेलीविजन पर प्रधान मंत्री का सूना कि गुडविल से समस्या मूलझ सकती है। कहां से गुडविल की कमी है ?गडविल की कमी यदि है तो उनके गुडविल के वक्तव्य का जवाब ग्रासाम के लोगों ने दिया कि उन्होंने जुटपर से उठा दिया। ग्राप एक कदम बढायेंगे तो वे भी एक कदम बढायेंगे। बच्चे है, जवान लड़के हैं, ग्राप बजर्ग हैं, ग्रापको श्रागे बढना चाहिये, श्राप देश के प्रधान मंत्री हैं, देश की सरकार चला रहे हैं। श्रीर ग्राज जो यह देश के ग्रंदर भावन; श्रा रही है कि इस बात को किया जाये, में सरकार से फिर निवेदन करना चाहंगा कि हमारी सरकार की प्रधान मंत्री एक महिला हैं, उनके ग्रन्दर मातृ शक्ति सरकार के ग्रंदर पितृ शक्ति होती है, दोनों मिलकर यदि श्राज श्रासाम की सम-स्या को सुलझाने के लिये थोडा यहीं से बात करने के लिये ग्रागे बढेंगे तो मझे

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विश्वास है कि ग्रांदोलन समाप्त हो सकता है । देश की ग्रखंडता रह सकती है। उनका ग्र,दोलन संवैधानिक है, कानन के साथ है। क्या दुर्भाग्य है देश के ग्रंदर, दुनिया के ग्रंदर कि हमारे जवान इसलिये लड़ रहे है कि विदेशियों को हटास्रो स्रौर सरकार इस पर पीछे हट रही है।

उपसभापति : क्रपया करिये।

श्री ग्रश्विनी कुमार : ग्रंत में जो बजट के श्रंदर स्रासाम की उपेक्षा स्राज भी हुई है मैं उसका विरोध करता हं ग्रौर मेरा निवेदन यह है कि इस पर विशेष ध्यान दिया जाये।

SHRI AJIT KUMAR SHARMA (Assam): Sir, on a point of information. The Home Minister ought have been here. (Interruptions)

श्री शिव चन्द्र झा: यह उपेक्षा का उदाहरण है।

श्री उपसभापति: उपेक्षा नही है, ग्रभी बैठे थे, बाहर गये हैं, फिर ग्रा रहे हैं। The Home Minister is very much here. (Interruptions) He was here. Just now. (Interruptions) Just now he has gone.

THE DEPUTY MINISTER IN THE (SHRI MINISTRY OF FINANCE MAGANBHAI BAROT): He has The Minister is also going to Whatever intervene in the debate. points have been made during course of speeches here will be conveyed to him.

MR. DEPUTY CHAIRMAN: He is very much coming here. Don't worry (Interruptions) Mr. Ramamurti.

RAMAMURTI Ρ. SHRI Mr. Deputy Chairman, Sir, I am not concerned with what arrangements the Government is going make to satisfy the requirements the Constitution. On the 12th of December there must be a Government; the Presidential rule cannot go on. I am not very much concerned with it, because I know whatever Government is formed that cannot last for long So I am not very much concerned with that. I am now concerned with this Budget, whether this Budget will give confidence and hope to the people of Assam. The present agitation and how to bring about a settlement is what I am more concerned with.

Now, Sir, I would like to tell the Finance Minister that when he makes a responsible statement—he made earlier statements through the Budget proposals in the Budget Speech-he has a bit careful and he should not lose his credibility. He has here that essential articles are available and at proper prices in Just the other day, when we had meeting of the Opposition leaders with Zail Singh in which Mr. Venkataraman was present—I think last Monday—Mr. Zail Singh himself stated that essential articles are not available and that people are suffering. This is what Mr. Zail Singh himself stated, and Mr. Venkataraman did not utter a word against it. But here, on the floor of the Parliament, a serious statement is made that essential articles are available in plenty, and that there is no difficulty. So what credibility Government have if statements are made on the floor of the Parliament? This is what I wanted to point out.

Secondly, Sir, the provision of Rs. 190 crores as against Rs. 160 earlier does not mean any increase because, during this period, there has been a 20 per cent inflation. If you calculate the 20 per cent inflation on Rs. 160 crores, it comes to Rs. 32 cro-So, it is Rs. 150 crores plus Rs. 32 crores, that is Rs. 192 crores, There fore, in physical terms, this is nothing more than what was there Therefore, this kind of approach

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Assam Appropriation

the problem of economic development and of the entire Northof Assam East is not going to help us to bring about a greater and greater national integration, and a sense of belonging which they are today losing very rapidly. And, therefore, the fissiparous tendencies and the separatist forces are existing on this fertile ground, and the fertile ground is created by the neglect of these areas for the last so And this Budget does many years. not reveal that there has been change of approach. For example, there is oil there. Already a refinery is working. Can't the Government think in terms of having a DMT plant If you have a DMT there? plant there, say of 30 or 40 thousand tonnes, you can give employment to a number of people. And you can have plastic industries there and thousands thousands of employment opportunities be created. The DMT need not be imported from foreign countries, and for which we are spending a lot of foreign exchange. And why should not have even such imaginative things? There is limestone there; there is coal there. You can exploit coal and limestone and put up cement factories. Putting up cement factories in Assam would mean that whole of the North-East would be served, and there will be so much of less burden on the railway system. Therefore, all these imaginative things order to see that this entire area developed are not reflected in the Bud-Just saying that we are giving more, it is not neglected, will solve the problem. Similarly, this entire North-East has got to go through the bottleneck of what is called the Siliguri bottleneck. The distance that the railways have to carry the commodities before reaching there is an enormous distance, nearly 1,200 KMs And it is not their fault that the partition took place. If the partition had not been there, all these commodities could have been sent directly from Calcutta. Now, could not Government imagine that these people should not suffer because of partition of the country, and that the railways should charge a notional tariff? Could

the Government not work out a notional tarist as if Bangladesh was there as if the distance was what it was before Banglades was separated, basis the railway tariff and on that is worked out for this area? That is why, Sir, all these people are made to suffer. So, why can't you have a DMT plant? You have got the petroleum refinery there So, why can't you have a petro-chemical complex there? None of these things is thought of, Even for that refinery, a lot of agitation had to take place in the past. Therefore, I would ask the Government of India to think in terms of having a plan the rapid development of communications, industries and all these in this entire area so that a sense of belonging among these people can be developed quickly. Now I come to the agitation problem. After indicting the Government for the neglect of this whole area, I now come to the question of agitation. [am glad yesterday Mr. Goswami was also talking in terms of finding a solution which acceptable to all the parties. a national consensus of all the parties being evolved. I am very glad point out that. But I would like point out to him only one thing, namewhen he says that the en. ly, that tire people of Assam are involved, it is not so. In that I would like contradict him. I may only point out that a majority of the Assamese speaking people are involved and Assam does not consist of Assamese speaking The tribals are not in people only. The tea garden workers volved in it. numbering about 24 takhs are not in-Other people are volved in it involved in it. So many other minorities are not involved in it. Can he explain why is it that they have been able to involve the other people? The Assamese speaking people have not been able to win their confidence, is something which they have got to seriously consider. It is only the Assamese speaking people who are involved in it. The tribal people of Mizoram and other places were feeling that they were being neglected and dominated by the Assamese speaking people when they were part of Assam. They fought

for a separate State and had a se parate State. Do you want to have a similar kind of thing now? plains tribal people having a separate State of their own and the people a separate State of their own? Then what will happen to Assam? Let Mr. Goswami also ask these people to have some heart-searching. Do not talk in terms of the entire people of Assam being in the movement. This is not a fact. I got reports day before yesterday from my own people and other people that in some of these places the people who went to work were beaten, the workers who attended the railway offices and railway workers were beaten up in the presence of the police, Assamese workers as well as non-Assamese workers. The jute mill in Gauhati was working but when the workers came out during the lunch recess they were beaten up in the presence of the police. Why is this happening? This is something one has got to reconsider.

In this context, he said that today oil was being blocked as a sort leverage. I would like to ask him why is it that tea is not being used as a leverage? Oil belongs to the Government but the tea gardens, a majority of the tea gardens, belong to the Britishers. So the British tea planters can send their goods out, no boycott But the plywood and of that. oil, these are the only things which are today being boycotted. There is another serious aspect of it. These are the things which give rise to suspicion that certain forces are behind it which do not want a settlement. This is my submission. Let them also think about it.

Then, I agree with him that this problem can be solved only on the basis of the Constitution, on the basis of the laws of the land and on basis of certain international commitments. I would like to say not only on the basis of international commitments but on the basis of certain historical realities which have come into existence in this country not by volition, it is not of our liking, but such thing has come about. The partition has come about despite our wis-And, you cannot talk of other countries where this kind of partition has not taken place. Today, for example, in England, there is an uproar against Indians. Let us also about it. If you adopt the same policy here, what will happen? Today how is the Conservative Government Mrs. Thatcher treating the Indians who have gone there? Therefore, Sir, when we talk of this problem, have got to take into consideration all these factors.

Does he not know or does this House know that between 1962 1972 four tribunals were set up the Government of the party to which Mr. Goswami fnen belonged in Assam. for the purpose of detecting foreigners, who had infiltrated into Assam right from the beginning, and these tribunhave reported, after evidence was given, 3.10 lakhs, people as infiltrators. They have been deported, and that the Government of Assam in Gazette Notification had stated the task of detection is over and these tribunals have got no further and therefore we are winding up the This is the Report of Tribunals. of the Government to which Mr. Goswami belonged. that not a fact? If that is the why are you today talking of 1951 1951-foreigners-foreigners? This cannot understand unless something else is there.

Then, under the Indian Citizenship Act, if a child is born in this country. unless the parents do not want it, any child that is born in this country an Indian citizen, This is the Indian This is the Citizen-Citizenship Act. ship Act in every country So, people who came in 1951, have their children who were born here. It has been a period of 30 years now and those children and their children also are automatically Indian citizens. Are then going to deport their parents? even if you want to do that, after all they have been here for nearly 30 years even if they have not formally for the Indian citizenship due

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to the fact that they did not know the Indian Citizenship law and you cannot Are you going to dethem. Then what is this exerport them? Similarly, people who came cise for? in 1961, have been staying here. many people have been detected; maybe some few of them may not been detected. Even if that be so, it is now nearly 20 years and by they are entitled to Indian citizenship. That is why, this suggestion of 1971 was there.

Now, Sir, on that basis, let us start working on the proposal that has been The Government of India have made. said that they shall also try to detect people from 1961, if necessary, but they be sent out. cannot Therefore, if there is a will, if there is a desire find a solution, it can be found. I agree this problem has to be solved not on the basis of repression. Repression does not solve a problem. at the same time, I would request Mr. Goswami also to go and convince those students. This effort must be on the other side also. These are the lines on which you can discuss the whole thing and get convinced.

We had proposed the other day that there must be a tripartite meeting. It should not be only a bipartite meeting. I have no objection if Mr. Goswami is also associated. It is good if Mr. Goswami is also associated. But the problem comes if somebody takes a totally inflexible position. Today's newspaper report says-I do not know how far it is true; I hope it is not truethat the AASU and Gana Sangram Parishad have said that they are willing to come if the Government of India accept 1951 as the date for detection and deportation. If that is the case where is the need for talks at There is no need for talks. Once you agree to it, where is then the question of talks or of having a tripartite conference? Where is the question of talks if they want everything to he on a platter? So I hope that report is not true because I do not think the Government of India has received any letter. These are newspaper reports and I do not want rely upon the newspaper report. If that is the position, I would like Mr Goswami to go and persuade them not to have such an inflexible position but to come here and discuss the thing. That is what I would like him to do. They need not put Without any precondition, condition. they should come here. Because you put any preconditions, where the need for having a discussion at all? Where is the need for a tripara bipartite tite conference or ference? Nothing is needed. There is no need of any conference. Therefore, I would like the people who are interested in the solution of this problem to go and try to convince those condition people that this kind of a that they are putting is totally reasonable position from the point of view of national economy, from point of view of their getting sympathy of the people of the country even, in order to solve their problem.

I am one with Mr. Goswami and 1 have always pointed out that problem has arisen because of underdevelopment there. But the slogan of the 'sons of the soil' theory is a dangerous slogan. But I would like to know who started this slogan? it was Shiv Sena which started it. that time it was the Congress Government that was there. And it encouraged by no other person than a Minister at that time-I do not take his name-who now happens to be a very high dignitary, holds a high position in the congress I party to day. I do not take his name because he is not a Member of this House. And I have said that he was encouraging the Shiv Sena in 1967-68. And there was answer to that because I have got paper cuttings of his speeches. That encouraged Shiv Sena and today. electoral purposes, who is in with Shiv Sena? Who started this slogan again? How many Congress Ministers have talked about the sons of the soil? Has not Mr. Gundu Rao talked about it? Have not other Chies Ministers talked about it? You talked about it. Shrimati Indira Gandhi now finds that this is a bad slogan and it is recoiling upon them. I glad, she has now reversed this thing: they have said that this should stopped. We were the people fought against it not the Congress(I) Party or the previously united Congress You did not fight against it. Hence having encouraged it, we have let loose a Frankestein ghost and it is today playing havoc like Hell. Hence, I would only ask the Government, so far as the economic problem is concerned, to rethink about this aspect on the question of allocation and announce concrete industries. We should tell the people of Assam that these are the industries which we are going to develop in this Region and we should able to convince them that this will solve the problem of unemployment to a great extent. This will mollify them and along with this, we should try to reason with the students and see that a reasonable solution is found to this question.

SHRI BHUPESH GUPTA (West Bengal): Sir, Comrade Ramamurti I do not wish to has spoken. very much. At the moment, we are all concerned with the solution of the most important problem, namely, the problem of this agitation and how to bring it to an end in order that a new chapter could be opened for discussion and consiultation as to how the other grievances, apart from the foreign nationals issue, could be settled. course the foreign nationals issue, they call it, is a vital one. Its solution should be found. I must say, when I read the newspapers today, I was a The news item says little depressed. that the two organisations, the San-Parishad and the Students' Union would be agreeable to come to Delhi for what has now come to known as the tripartite talks, when the Government accepts the 1951 Census and the 1952 electoral rolls, as the basis. I do not wish to say much. This is not the the way to start The suggestion for negotiations. tripartite meeting came from the Opposition when we met the other the Home Minister and other I must say, the response of the ters.

Home Minister to it was quite positive. That is to say, he accepted the suggestion. I understand from the papers that he has invited—I do know; officially, nothing has been announced—the student leaders others to come here for tripartite talks. We never discussed the conditions. We, the Opposition Parties, have different in regard to this so-called cutviews off year or other related matters. never discussed the conditions. we are interested in is that the agitation should end, the repressive measures should end and the whole should be thrashed out at the negotiating table by mutual discussions consultations. I think anybody who has the perspective of the unity of the country on the one hand and the wellbeing of the people of Assam and the removal of their legitimate grievances on the other will agree that in present situation, there is no other way but to explore the possibilities of the negotiating table. I do not see as to why the response should not prompt and quick.

We too had conducted many agitations in the country. Sometimes the agitations succeed, sometimes they fail. But there comes a time when we come to the negotiating table to have discussions and to have a settlement and this is nothing extraordinary or derogatory or unbecoming for the leaders of any agitation. Therefail to understand fore. we why this is so. Even now I would only appeal and ask the leaders of the AASU and the Gana Sangram Parishad of Assam to come to Delhi, start tripartite discussions where all the political parties, opposition as well as the ruling parties, will be there. The Government will be there and I would certainly like the Members like Shri and others, to be Dinesh Goswami associated with it.

SHRI DINESH GOSWAMI (Assam): I feel flattered when everybody is taking my name.

SHRI P. RAMAMURTI: Because you made a point.

SHRI BHUPESH GUPTA: Those who do not belong to any party may not come as party representatives. But that should not be a bar on Shri Dinesh Goswami's coming and similar other friends from Assam coming to participate. We should not make it a condition that they must belong to one or the other political party. Mr. Dinesh Goswami; I have got regards for him. He is one of those Congressmen who have not defected. He can become a party man day after tomorrow, there is no difficulty now a days. I congratulate him that he has shown his integrity of character to some extent. Apart from their views and other things I like people who have integrity of character. He should be there when the discussions take place. Apart from what he has said, there are many other points which should be considered. Therefore, again I voice my anguish, our desire, our fervent wish that tripartite talks should start. And once we start, surely we will not fail in finding out a suitable sclution. We are not coming from outside India, just as they are not coming from outside India. I am sure, all of us have a common objective in mind. When I say 'common objective in mind' I have in mind not only the question of maintaining unity of the country alone, but also the problems of Assam and the issues the agitation has brought to the forefront. Surely, ingenuity will not fail us to find a solution. Statesmanship will not debar us from working out a collective, combined and correct approach through mutual discussion, but it requires readiness for that. I would ask the Government to withdraw if any repressive measures are there. Nothing should be done; but the agitators should also withdraw the agitation. One brings in the other. We know we have been the victims of the repressive measures and we have also been the creators of agitations. But then if we want a solution, agitation has to be called off and the repressive measures also go. Therefore, I am not using the words 'package deal', it should be an integrated approach, naturally shared by the agitators in Assam and by all of us here.

And that can be achieved through a wise decision and collective wisdom of the nation, with the Assam friends participating in it. Let the agitation become a thing of the past. Why can't it be done? I ask my filend. Shri Dinesh Goswami, to muster, his forensic ability, his eloquence, his patience, his sincerity and earnestness to persuade these people, the friends in Assam, to take to the path of reason in this matter and the path is talk, talk and talk. Well we find even the wars are settled by talking. We find big powers with nuclear weapons piled up on either side, almost coming on the trink of war, decide to come to talks to settle the problem.

Can we not within the framework of the nation, belonging to the same nation, having fought for the same freedom battle and having striven to build up the unity and integrity of this nation, sit together as friends and brothers and settle our dispute through discussions and talks?

PROF. D. P. CHATTOPADHYAYA (West Bengal): Yes, we can.

SHRI BHUPESH GUPTA: Certainly we can. This is a part of our culture. Yes our culture, of course, is that we have fought when fight is necessary. But when internal matters come, for settling our internal disputes, we have seen what has happened when we take to a path which rules out discussion, talks, negotiation and dialogue. Then it leads to disruption, ruin and frustration and the advantage is taken by others. But whenever we have taken the path of talks and discussion, we have found a way out an agreed solution for the benefit of all. That should be the approach. I still hope that they will come. We shall participate.

Why should our Assam friends think that we sitting here and many there are all lost to their just causes? Why should they think that we do not feel for them and when they ventilate their legitimate grievances, why should they think that we have not at heart the well-being of the people of Assam, or the desire to redress their legitimate grievances? And then why should they not come to talk to us? Why evade us?

Tripartite talks now is a new venture, a new thing. It has never happened. Three parties are taking partthe agitators, the Government and the Opposition. Some support the agitation: others do not support the agitation. We shall all be sitting together because of our common resolve to find a way out and a solution of the problem. I think this is how we approach the problem. We have done Parliament is in session. it before. Here is the time for our Assam students, youngmen and their leaders to come here and discuss because the talks will take place concurrently with the Parliament Session. Everything Parliament itself will watch. Why should they not have faith in the collective wisdom in this matter? It is not the National Security Ordinance, over which we are divided. This is a question of national unity national integration and fulfilment of the urges and aspirations of the people of Assam and removal of their legitimate apprehensions and fears. We all share this view. Then what is the difficulty? This is what I ask. I would not go into any controversial subject. I deliberately decided not to touch on any controversial subject today because we have struck a note in the Opposition Leaders' meeting with the Ministers and the Home Minister in particular and I want to keep to it. This is a very correct approach.

As far as development is concerned, it will come. What is the use of talking of development when the house is on fire? What is use of asking for development, for industries, for various other projects to come up there when the house is on fire? Undoubtedly they must come up and these areas—Assam, of course—must be uplifted industrially and otherwise. But before that, let us bring about an atmosphere of cooperation, an atmos-

phere of goodwill, an atmosphere of correct direction of our creative energy, our thinking. And for that, we need a solution of the problem. That is what we need. One year of agitation of this type. I never blame the people of Assam. Our friend spoke about it. Assam people are as patriotic as any other. And we come from a neighbouring States.

I have lived in a part of Assam which now belongs to Bangladesh, namely, Sylhet, for some months. Sir. I can tell, theirs is a fine culture, high sense of patriotism,-a land of majesty and beauty. This is the hall-mark of the Assamese people in many ways. Therefore, we will never say anything derogatory about these people. Certainly we shall never ignore the high achievements of the Assamese people, their traits and character. But it does happen-I have seen it- how sometimes when an agitation gets deranged somewhat, interested parties seek to exploit it. I have seen it in Calcutta how things had been exploited in the past. Have we not seen what happened in our own country, before freedom and immediately after freedom, legitimate grievances of the people being exploited by certain interested quarters for their own ends-both Indian and foreign? Have we not seen this thing? Do you think they are not interested—our external enemies apart -in exploiting the situation and our difficulties? I met recently some people from Bangladesh-I will rot say abroad. They told me that in the Chittagong hill track people were being trained to go against and instigate things in places like the north-eastern region. Such things are happening. I am not going into these things and I do not want to dilate on this subject. So, let us not try to belittle the danger of such extraneous interference simply because we cherish and love the Assamese people. Good peoplehistory has shown again and againcan be overtaken temporarily by such malevolent forces working to serve their own desires. I do not say who they are or where they are, it is not [Shri Bhupesh Gupta]

for me to say it. But do not try to miss them. All love for the Assamese people, all concern for them and the hand of friendship should be extended to them but, at the same time, those traducers of our unity, those malevolent forces who want to fish in troubled waters, be they internal forces or be they external forces, they must not be overlooked. This is what I would say.

Sir all I say is, so far as the Budget is concerned, after all, they will decide. As far as we are concerned, I said at those meetings, at every meeting outside Parliament with the Prime Minister, with the Home Minister and others, that this is not an issue between the Government and the Opposition. This is an issue between the people including the Assamese people on the one hand and those who want to stand in the way of solution of the problem and of the unity and integrity of the country. If that is so the approach should be broad, the approach should be universal, the approach should embrace everyone who has the well-being of the country including the well-being of the Assamese people at heart. That should be the approach. I would, therefore, not like anyone to take partisan advantage of it. Sir. in this connection 1 congratulate-of course, it is not a partisan congratulation- those seven parties in Assam who have come out and demonstrated for a peaceful solution of the problem. The parties are well known Sir. think I should mention them here. They are the CPI, CPI (M), Congress (U), RCPI, RSP, SUCI and Lok Dal. Others are also there but these are moving together and they held their first meeting on July 5th in Gauhaii. This is rather an important development which all of us together should carry forward.

1. P.M.

Must we quarrel over formulas? Dogmas and formulas might lead to an absolute destruction of a good cause. We know it. Sometimes we have been dogmatic and we have suffered. We know that dogmas and for-

mulas are important: I am not saving that they are not relevant. Formulas are certainly important. hut 1hev should not be made inflexible unalterable, non-negotiable. This is what I Bring formulas. When the tripartite meeting takes place, so many formulas for a solution would come and we shall discuss them; maybe out of these three formulas a new thing will emerge, a consensus will be arrived at which will show the way out. Obviously no agreement worth the name should be acceptable unless the students and other agitators accept this side accepts that. that unless Therefore, a solution implies a common agreement.

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI BHUPESH GUPTA: I am concluding. I will take just one or two minutes more. Therefore this should be done. We have done it. As far as our party is concerned, we have our views on the question. But we also felt the pulse of the people of Assam-we are not merely interested in the formulas that we have decided upon or the cut-off year we have decided upon; we felt the most important thing is to start negotiations and find out practical ways and means of solving the problem. Therefore, in May 1980 our Party unit in Assam suggested an approach-I will say a formula -to deal with it in a particular manner. I will just read out what suggestions they gave. I am not saying that they are final but tentative for discussion. Hon, Members may be interested to hear a few lines. I will read:

"1 Post-1977 period:

All foreigners of post-1971 period should be detected and arrangement be made for their deportation. There is general agreement on this point. And, hence, work on this can be started by the Union Government immediately. There should not be any further delay.

2. Pre-1971 period:

Foreigners of pre-1971 period can be broadly divided into four categories:

- (a) Those detected and deported but re-entered illegally. All to be deported.
- (b) Those detected but not deported.
 All to be deported.
- (c) Those rehabilitated by the Government with land, loans and grants. All can be regularised and granted citizenship.
- (d) Those not rehabilitated by the Government but settled themselves. Detailed examination on this point is necessary and solution to be found taking into consideration all legal and humanitarian aspects.
- 3. The international border with Bangladesh to be strengthened and consolidated to prevent further infiltration.

While deciding on this question, the Constitution of India, the relevant laws, international agreement and national commitments, everything to be taken into account.

Now, Sir, these are some of the suggestions. Other things will come up. We can discuss those things. I would only add that the problem is not just a political one. It has serious secioeconomic implications and, above all, it is a human problem. When we talk of deportation, we must remember that we just cannot take the people and throw them across border. You do not know if Bangla Desh would agree. Can you throw them across the border? You cannot do just that. The other side is there. In any case, we will be faced with the problem of finding a solution to their stay in the country if we fail to make arrangement for them to go to the country from where they have come. I am not going into the details. It is a later problem. The Prime Minister said that other States would have to come into the picture. I am sure, I have not the least doubt in my mind, once we arrive at an agreed settlement here, all the States of India will cooperate, whatever other things may happen. I know, for example, Bengal will co-operate, Tripura will co-operate, and I am sure, Bihar, Orissa and other States will co-operate. This is not a partisan issue. It is a Centre-State relations issue. This is the issue which concerns the whole nation, and every State worth its name will undoubtedly share the responsibility assigned to it reasonably, justly, by the nation itself. And that is how we shall look for a successful talk. And again I say: Withdraw the agitation. Withdraw the repressive measures. Start a new chapter of dialogue and negotiations that will open the door to a solution of the problem.

MR. DEPUTY CHAIRMAN: I think we may conclude the debate by 3-30 and then voting etc. may take place. The Home Minister may intervene at 2-00 P.M. Now before I adjourn, I have an announcement to make.

ANNOUNCEMENT RE. ALLOCATION OF TIME DISPOSAL OF GOVERN-MENT LEGISLATIVE BUSINESS

MR. DEPUTY CHAIRMAN: I have to inform Members that the Business Advisory Committee at its meeting held today, the 27th November, 1980, allotted time for Government Legislative Business as follows:—

Business

Time Allotted

- Consideration and passing of the following Bills, as passed by the Lok Sabha:—
 - (a) The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Amendment Bill, 1980.

2 hrs.